

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*Through Physical Hearing / VC Mode (Hybrid)*

**ITEM No.08**  
**I.A. Nos.386, 536, 561/2022,**  
**152,158, 235, 441, 497/2023,**  
**62/2024 & Contempt**  
**Petition 02/2023 in**  
**C.P. (IB)No.31/BB/2021**

**IN THE MATTER OF:**

Mr. Anil Kempanna H. P. ... Petitioner  
Vs.  
M/s. E Infrastructure & Entertainment (India) Pvt. Ltd.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IA Nos.386/2023,  
152,158, 441, 497/2023 & Contempt  
Petition No.02/2023/ Liquidator/Respondent in  
IA Nos.536, 561/2022 : Shri T. Ravichandran

For the Liquidator & for the Applicant in  
IAs 561/2022 & 62/2024 : Shri Ullasa BC, PCS.

The Liquidator : Shri Ravindra B.

For the R5 & R6 in IA 386/2022, R3 &  
R4 in IA 536/2022, R1 in IA 152/2023  
& R2 in IA 158/2023, R2 & R3 in IA 441 &  
497/2023 : Shri Saji P. John

For the R-1 in IA 386/2022, R-2 in IA  
152/2023, R-4 in IA 158/2023, R-9 in  
IA 441 & R-9 in 497/2023 : Ms. Lakshmi M.

For the R-7 in IA 441 & 497/2023 : Shri Shashank

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**ORDER**

**I.A. No.386 of 2022**

1. Heard the Ld. Counsels for the Applicant and Respondents.
2. The learned Counsel for the Applicant submits that there is no requirement to file rejoinder.
3. Pleadings are complete.
4. List the case on **06.03.2024**.

**I.A. No.536 of 2022**

1. Heard the Ld. Counsels for the Applicant and Respondents.
2. Pleadings are complete.
3. List the case on **06.03.2024**.

**I.A. No.561 of 2022**

1. Heard the Ld. Counsels for the Applicant and Respondent.
2. The Ld. Counsel for the Respondent submits that he has filed synopsis through e-filing and requests time to file a physical copy. He is permitted to file the same within a period of one week.
3. List the case on **06.03.2024**.

**I.A. Nos.152 of 2023**

1. Heard the Ld. Counsels for the Applicant and Respondents.
2. The Ld. Counsel for the Respondent No.1 submits that he has filed objections through e-filing and requests time to file a physical copy. He is permitted to file the same, within three days, after duly serving the copy on the other side.
3. On 12.10.2023, 07.11.2023 & 13.12.2023, the Respondents were granted time to file their objections. In spite of availing sufficient time, no objections were filed by the Respondents till date. In the circumstances, the right to file reply by all the Respondents except R-1 stands forfeited today. The learned Counsel for the Applicant submits that there is no requirement to file rejoinder.
4. List the case on **06.03.2024**.

**I.A. No.158 of 2023**

1. Heard the Ld. Counsels for the Applicant and Respondents.
2. On 12.10.2023, 07.11.2023 & 13.12.2023, the Respondents were granted time to file their objections. In spite of availing sufficient time, the R-2 seeks some more time to file objections. As a final opportunity, he is permitted to file the same, within one week, failing which, his right to file objections shall stand forfeited. The right to file reply of R-1 & R-3 stands forfeited today.

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3. The learned Counsel for the Applicant submits that there is no requirement to file rejoinder.
4. List the case on **06.03.2024**.

**I.A. No.235 of 2023**

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. The Ld. Counsel for the Respondent seeks time to file objections. He is permitted to file the same, within two weeks, after duly serving the copy on the other side. The Applicant shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
3. List the case on **06.03.2024**.

**I.A. No.441 of 2023**

1. Heard the Ld. Counsel for the Applicant and Respondents.
2. Ld. Counsel for the Respondent Nos.2 & 3 seeks time to file objection. Therefore, one week's time is granted to file the same, after duly serving the copy on the other side. The R-7 & R-9 has filed their objections and the same are already on record.
3. On 12.10.2023, 07.11.2023 & 13.12.2023, the Respondents were granted time to file their objections. In spite of availing sufficient time, no objections filed by the Respondents except R-7 & R-9. In the circumstances, the right to file reply of the Respondent Nos.1, 4, 5, 6 & 8 stands forfeited today.
4. The learned Counsel for the Applicant submits that there is no requirement to file rejoinder.
5. List the case on **06.03.2024**.

**I.A. No.497 of 2023**

1. Heard the Ld. Counsel for the Applicant and Respondents.
2. On 12.10.2023, 07.11.2023 & 13.12.2023, the Respondents were granted time to file their objections. In spite of availing sufficient time, the R-2, R-3 & R-7 seeks some more time to file objections. As a final opportunity, he is permitted to file the same, within one week, failing which their right to file objections shall stand forfeited. The R-9 has filed its objections and the same is already on record. In the circumstances, the right to file reply of the Respondent Nos.1, 4, 5, 6 & 8 stands forfeited today.
3. The learned Counsel for the Applicant submits that there is no requirement to file rejoinder.
4. List the case on **06.03.2024**.

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**Contempt Petition No.02 of 2023**

1. Heard the Ld. Counsel for the Applicant and Respondents.
2. The R-3 has filed objections and the same is on record. All other Respondents are directed to file their objections, if any, within a period of one week, failing which their right to file objections shall stand forfeited. The learned Counsel for the Applicant submits that there is no requirement to file rejoinder.
3. List the case on **06.03.2024**.

**I.A. No. 62 of 2024**

1. The present Application has been filed by the Liquidator seeking to take on record the 07<sup>th</sup> Progress Report for the period from 01<sup>st</sup> September 2023 to 31<sup>st</sup> December 2023.
2. Heard Ld. Counsel for the Applicant/Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 07<sup>th</sup> Progress Report for the period from 01<sup>st</sup> September 2023 to 31<sup>st</sup> December 2023.
4. Accordingly, **I.A. No.62 of 2024 is disposed of.**

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

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